WP(C)No.6 of 2015

B E F O R E

THE HON'BLE MR JUSTICE SR SEN

13.05.2015

Counsel for the petitioner is not present.

Mr S Sen Gupta, learned State counsel is present.

List the matter after a week.

JUDGE

dr

WP(C)No.15 of 2015

B E F O R E

THE HON'BLE MR JUSTICE SR SEN

13.05.2015

List the matter on Monday (18.5.2015) a last chance as requested by Mr HL Shangreiso, counsel for the petitioner.

Mr B Bhattacharjee, learned counsel for the respondent is present.

JUDGE

dr

WP(C)No.16 of 2015

B E F O R E

THE HON'BLE MR JUSTICE SR SEN

13.05.2015

List the matter on Monday (18.5.2015) a last chance as requested by Mr HL Shangreiso, counsel for the petitioner.

Mr B Bhattacharjee, learned counsel for the respondent is present.

JUDGE

dr

WP(C)No.17 of 2015

B E F O R E

THE HON'BLE MR JUSTICE SR SEN

13.05.2015

List the matter on Monday (18.5.2015) a last chance as requested by Mr HL Shangreiso, counsel for the petitioner.

Mr B Bhattacharjee, learned counsel for the respondent is present.

JUDGE

dr

WP(C)No.29 of 2015

B E F O R E

THE HON'BLE MR JUSTICE SR SEN

13.05.2015

Heard Mr HL Shangreiso, learned counsel for the petitioner. Learned State counsel Mr S Sen Gupta, seeks further three weeks' time to file counter affidavit. Two weeks time is granted.

JUDGE

dr

WP(C)No.52 of 2012

B E F O R E

THE HON'BLE MR JUSTICE SR SEN

13.05.2015

Mr L Byrsat, learned counsel informed that the counsel for the Union of India Mr N Mozika, is in bereavement. He further informed that Mr R Jha, learned counsel for the petitioner is still unwell. List the matter after two weeks for hearing.

JUDGE

dr

WP(C)No.319 of 2013

B E F O R E

THE HON'BLE MR JUSTICE SR SEN

13.05.2015

Mr R Deb Nath, learned CGC and Mrs NG Shylla, learned State counsel, informed that petitioner's counsel Mr R Jha, is unwell so the matter may be posted for hearing on some other date.

List the matter after two weeks for hearing.

JUDGE

dr

WP(C)No.326 of 2013

B E F O R E

THE HON'BLE MR JUSTICE SR SEN

13.05.2015

Mr R Deb Nath, learned CGC, informed that petitioner's counsel Mr R Jha, is unwell so the matter may be posted for hearing on some other date.

List the matter after two weeks for hearing.

JUDGE

dr

WP(C)No.348 of 2013

B E F O R E

THE HON'BLE MR JUSTICE SR SEN

13.05.2015

The matter came up for hearing Mr SC Shyam, learned CGC appeared none appeared for and on behalf of the petitioner, hence, the case could not be taken up.

List the matter after two weeks for hearing.

JUDGE

dr

WP(C)No.371 of 2014

B E F O R E

THE HON'BLE MR JUSTICE SR SEN

13.05.2015

Heard Mr K Baurah and Mr R Gurung learned counsels for the respondents.

Both the learned counsels submit that pleading has been exchanged. Let the matter be posted for hearing after two weeks.

Counsel for the petitioner is not present before the Court.

JUDGE

dr

WP(C)No.383 of 2014

B E F O R E

THE HON'BLE MR JUSTICE SR SEN

13.05.2015

Counsel for the petitioner is not present.

Mr A Khan, learned counsel for the Union of India submits that he has filed reply to the additional affidavit filed by the petitioner. Learned counsel further submits that pleading is complete. Post the matter for hearing after three weeks.

JUDGE

dr